

WPA(P) 139 of 2022

**Sumitra Bhattacharyya (Neogi)
Vs.
The State of West Bengal & Ors.**

With

WPA(P) 142 of 2022

**Mary Dutta & Ors.
Vs.
The State of West Bengal & Ors.**

Mr. Manjit Bhattacharya
Mr. Saikat Karmakar
... .. for the petitioner in WPA(P) 139 of 2022
Ms. Susmita Saha Dutta
Ms. Tiyasa Biswas
Ms. Jayita Dhar Chakraborty
... .. for the petitioners in WPA(P) 142 of 2022
Mr. S.N. Mookherjee, AG
Mr. Samrat Sen AAAG
Mr. Anirban Ray, GP
Mr. Md. T.M. Siddiqui
Mr. Debasish Ghosh
Mr. Nilotpal Chatterjee
... .. for the State
Mr. Billwadal Bhattacharyya
Mr. Tarunjyoti Tewari
Mr. Anish Kumar Mukherjee
... .. for the respondent no.2 in WPA(P) 142 of 2022
Mr. Sumit Ray
... .. for the respondent no.4

In respect of Matia incident supplementary report in the form of affidavit disclosing the progress of investigation has been filed by the learned Advocate General. It is also disclosed that the investigation is being carried out under the supervision of Smt. Damayanti Sen, IPS, Special Commissioner of Police.

The report in the form of affidavit by the respondent no.4 has also been placed on record in respect of providing street light connections in the streets

of the villages which is stated to be one of the causes for increasing incidents of molestation and rape. The report only relates to Malda.

Learned counsel for the respondent no.4 has stated that the street light is provided in the villages as per the demand made by the local bodies and on payment of the requisite amount by them.

He is directed to file general report covering the entire State because it is a larger issue.

Learned counsel for the petitioners has supplied a copy of the objection/exception to the earlier report of the State today to learned Advocate General.

Learned Advocate General has also stated that he will supply a copy of fresh progress report filed today to the learned counsel for the petitioners after scoring off any part which is not to be revealed.

In respect of Deganga police incident supplementary report in the form of affidavit has been filed, which is perused by this Court.

Learned Advocate General submits that the objection filed by the learned counsel for the petitioners in response to the earlier report will be duly looked into.

In respect of the English Bazar incident further progress report produced by learned Advocate General is perused by this Court. The investigation is being carried out under the supervision of Smt. Damayanti Sen, IPS, Special Commissioner of Police. The report is taken on record.

In respect of the incident at Bansdroni police station the further progress report filed by the learned Advocate General is perused and taken on record.

In all these matters, we have been informed that the communication has been sent by the State Authorities to the concerned DLSA for awarding compensation to the victims/family members of the victims under the Victims Compensation Scheme.

The concerned DLSAs are expected to process the request for grant of compensation to the victims/ family members of the victims expeditiously in accordance with the scheme, preferably within two weeks.

List on 20th May, 2022.

(Prakash Shrivastava, C.J.)

(Rajarshi Bharadwaj, J.)